

of Rural Youth for self-employment (TRYSEM), Group Insurance Scheme and Old Age Pension Scheme.

#### Dual Citizenship

1402. SHRI N. DENNIS:  
SHRI NRIPEN GOSWAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the provisions of the Indian constitution have been examined in the context of providing dual citizenship to NRIs;

(b) if so, the details thereof; and

(c) the time by which the dual citizenship is likely to be granted to NRIs?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Government is appointing a Committee to examine the entire issue of dual nationality. This

committee will hold wide consultations, elicit public opinion, examine the pros and cons of different options and formulate recommendations on the question of Dual nationality or any suitable variant. The Committee will give its report within three months.

#### Population of Children

1403. DR. RAM CHANDRA DOME: Will the Minister of HOME AFFAIRS be pleased to state whether the expected population of children (upto the age of 14 years), women, middle-aged and the old people in the country at present taking into the account the growth rate of each section as per the 1991 census, each section separately?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): A Technical Group on Population Projections was constituted by the Planning Commission in April, 1996 to provide population projections based on the 1991 census and other relevant data for the period 1996-2016. Based on the report of the Technical Group the projected population as on 1st July, 1998, is given below for each of the following sections:

(In thousands)

Category	Total	Male	Female
1. Children upto the age of 14 years	355547	183528	172019
2. Women (all ages)			467931
3. Middle aged people (Aged 35-59 years)	218258	115172	103086
4. Old aged people (aged 60 yr. and above)	65390	33663	31727

#### Video Filming for Postmortem Examination

1404. DR. ULHAS VASUDEO PATIL: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether some State Government have shown reluctance in implementing recommendations of the National Human Rights Commission for compulsory video

filming of all postmortem examination concerning deaths in the police and jail custody;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken by the Government to bring down the cases of custodial deaths in the country?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) While a number of States and Union territories have accepted this recommendation of the National Human Rights Commission, only one has conveyed its reservation on legal and technical grounds. The matter is, however, being pursued by the National Human Rights Commission.

(c) The 'Police' and 'Prison Administration' are State subjects as per the Constitution of India. It is essentially the responsibility of the State Governments to ensure that the Police personnel and the jail authorities conduct themselves in a humane manner. The Union Government has been issuing guidelines to the State Governments, from time to time, to ensure that the cases of custodial deaths are taken serious note of and dealt with promptly and firmly. Human rights as a subject has been included in the training programme.

#### **Sugar Mills in Bihar**

1405. SHRI PRABHASH CHANDRA TIWARI: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the present status of sugar mills functioning under the Sugar Corporation in Bihar;

(b) the number of sugar mills which are on the verge of closure in Bihar;

(c) the reasons for their closure; and

(d) the steps taken to revive these mills?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) and (b) As on 30.9.98, there were 15 sugar mills under the Bihar State Sugar Corporation Ltd. All these 15 sugar mills have not worked during 1997-98 sugar season (October-September).

(c) and (d) The closures could be due to variety of factors, such as inadequate cane availability, unviable size, obsolete plant and machinery, technical and managerial incompetence, excessively high cane price not commensurate with sales realisation and many other factors. Sugar Mills have themselves to prepare schemes for reopening/rehabilitation/modernisation and get them approved by the financial institutions.

Financial assistance is also available from Sugar Development Fund (SDF) at concessional rate of interest

for cane development & rehabilitation/modernisation schemes, subject to fulfillment of the conditions laid down.

#### **Atrocities on Minorities**

1406. SHRI V.M. SUDHEERAN:  
SHRI SANDIPAN THORAT:  
SHRI TARIQ ANWAR:  
SHRIMATI RANEE NARAH:  
SHRI SAMAR CHOUDHURY:  
SHRI C.D. GAMIT:  
SHRI S.S. OWAISI:  
SHRI N.N. KRISHNADAS:  
SHRI G.M. BANATWALLA:  
SHRI PRASAD BABURAO TANPURE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have sought any report from the Government of Gujarat regarding recent atrocities on minorities and their institutions by religious fundamentalists;

(b) if so, the details thereof;

(c) whether a section of minority community in Gujarat has been driven out of their villages;

(d) if so, the reasons therefor;

(e) whether the Union Government have sent any team to find out the facts in this regard;

(f) if so, the findings thereof;

(g) if so, the reasons therefor;

(h) whether the Union Government propose to convene a meeting of the Chief Ministers of the affected States to discuss the matter;

(i) if so, the details thereof;

(j) whether the National Commission for minorities sent a delegation to assess the deteriorating situation on minorities and has submitted its report; and

(k) if so, the details of the report and the action taken by the Union Government on the recommendations of report to protect the life and property of minorities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) Yes Sir. As per the report received